

12 hrs.

MESSAGES FROM RAJYA SABHA

DEATH OF SHRI DURGA CHARAN BANERJEE

Mr. Speaker: I have to inform the House of the sad demise of Shri Durga Charan Banerjee, who passed away in Calcutta on the 28th February, 1958, at the age of 60 after protracted illness.

Shri Banerjee was a Member of the First Lok Sabha from Midnapore-Jhargram constituency of West Bengal.

I am sure the House will join with me in conveying our condolences to the family of Shri Banerjee.

The House may stand in silence for a minute to express its sorrow.

(The Members then stood in silence for a minute).

PAPERS LAID ON THE TABLE

REPORT OF UNIVERSITY GRANTS COMMISSION

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): Sir, I beg to lay on the Table under Section 18 of the University Grants Commission Act, 1956, a copy of the Report of the University Grants Commission for the period December, 1953 to March, 1957. [Placed in Library. See No. LT-565/58.]

AMENDMENTS TO CENTRAL EXCISE AND SALT RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 34, dated the 22nd February, 1958, making certain further amendments to the Central Excise Rules, 1944 [Placed in Library. See No. LT-566/58.]

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 25th February, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 26th February, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th February, 1958, agreed to the following amendments made by the Lok Sabha at its sitting held on the 18th February, 1958, in the Indian Reserve Forces (Amendment) Bill, 1957:—

Enacting Formula

1. That at page 1, line 1,—
for "Eighth" substitute "Ninth".